

**Action Taken Report against the defaulters Project Proponents by the Committee Constituted by Hon'ble NGT in the matter of O.A. No. 231/2022 All India Kaimur People's Front Vs. Ministry of Environment Forest & Climate Change & Ors.**

Hon'ble NGT in the matter vide order dated 30.03.2022 directed the following:

1. "Grievance in this application is against illegal mining in Villages Bhagwa Agorikhas, Khewanaha and Redhaya, Tehsil Obra, District Sonbhadra, U.P.
2. According to applicant, Poclaim Machines are used for mining by Respondent Nos. 11 to 20. Requisite District Survey Report (DSR) has not been prepared nor Environmental Clearance (EC) granted as required under the Sand Mining Guidelines, 2020.
3. Having regards to the averments in the application, noted above, we find it necessary to require a factual and action taken report from joint committee comprising SEIAA, UP, State PCB and District Magistrate, Sonbhadra. The State PCB will be the nodal agency for coordination and compliance. The joint Committee may meet within two weeks and undertake visit to the site. The Committee may coordinate with any other concerned Department and after verifying the facts, furnish a report to this tribunal by e-mail within two months at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)"...

Accordingly, the following members have been nominated by the concerned departments for the said committee:-

- Shri Om Prakash Srivastav, member SEAC-1, SEIAA, Lucknow.
- Dr. T.N. Singh, Regional Officer, U.P. Pollution Control Board, Sonbhadra.
- Shri Bhanu Pratap Yadav, ADM (Judicial), Sonbhadra.

The nominated committee members with the concerned departments as District Mines Department, Sonbhadra have conducted field visit on 11.05.2022 to review the factual position in the matter. The factual status of the concerned stake holder's as mentioned in the writ has been verified during the site visit and as per records available in Mines Department, Sonbhadra.

Accordingly, the committee had submitted the report in the Hon'ble NGT and accordingly Hon'ble NGT vide order dated 13.07.2022 has directed the following:

5. "We find the report to be incomplete as it does not mention the status of preparation of District Survey Report, ELA-EMP, replenishment study and grant of EC in favour of the Project Proponents. Further, even for violations found and recommendations made, no action has been reported. It is also not clear whether the Project Proponents have been put to notice of these proceedings for their response, if any, in terms of order dated 30.3.2022.
6. The State PCB may accordingly file further action taken report within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF OCR Support PDF and not in the form of Image PDF. As per directions in the order dated 30.03.2022, the State PCB may now put the Project Proponents to notice of these proceedings for their response, if any before the next date.

List for further consideration on 14.09.2022."

In compliance of the Hon'ble NGT order dated 13.07.2022, State PCB vide its letter no. H79091/C-2 Vidhi Anabhaag NGT-183/22 dated 28.07.2022, nominated Dr. TN Singh, Regional Officer, U.P.P.C.B, Sonbhadra as the member of committee and requested District Magistrate, Sonbhadra and

Member Secretary, SEIAA, Lucknow to nominate his member for the said committee. As per request letter of the State PCB, District Magistrate, Sonbhadra has nominated Shri Sahdeo Kumar Mishra, ADM (F.R), Sonbhadra for the said committee and SEIAA has nominated Shri Om Prakash Srivastav, member SEAC-1, SEIAA, Lucknow. Accordingly, the committee visited the site on dated 25.08.2022 to re-evaluate the situation.

As per Order dated 13.07.2022 of Hon'ble NGT "As per directions in the order dated 30.03.2022, the State PCB may now put the Project Proponents to notice of these proceedings for their response, if any, before the next date." notices were issued to the concerned Project Proponents of these proceedings for their response in terms of order dated 30.03.2022 vide letter dated 30.07.2022. Out of 09 Project Proponents, 02 responses have been received from Respondent No. 02 and 04 through its advocate Dr. Vidyottma Jha, 319, M.C. Setalwad Block, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001, which have been annexed as- **Annexure No.1(1) to 1(2)**

As per site visit dated 11.05.2022 and 25.08.2022, Environmental Compensation against the following defaulting project proponents has been calculated as per following methodology:-

"Recommendation on Scale of Compensation to deal with the cause of illegal Sand mining submitted to Hon'ble NGT Principal Bench, New Delhi on 29<sup>th</sup> January 2020 and as per Hon'ble NGT in O.A. No. 360 of 2015 (with report dated 15.01.2021)"

Compensation charge (In Rs.)=  $D \times (1+RF+DF)$

Where,  $D = Z \times$  market value of the material per MT or  $m^3$

DF = 0.3, if  $Z/X=0.11$  to  $0.40$

0.6, if  $Z/X=0.41$  to  $0.70$

1, if  $Z/X \geq 0.71$

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.00

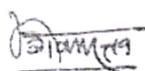
Where, Risk level to take value as per severity of the impact of illegal mining case mentioned below in the table

Severity of Impact	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4

Severity impact of illegal mining case to be categorized as Mild or Moderate or Significant or Severe for various component of the river and highest value to be used.

S. No.	River Components	Impacts	Impacts (Sub-category)	Severity of impact/Risk Factor
1	Morphology	Instability of Channel geometry	Bed degradation Channel adjustment Bank Erosion	
2	Hydrology	Ground Water level	Change of ground water table in adjacent areas	





		Change in river flow	Variation in flow energy	
3.	Ecology	Loss of local Ecology	Disturbance to flora Disturbance to fauna	
4.	River Structure	Instability to Hydraulic Structure	Damage to Hydraulic Structure and its surrounding	
5.	Any Other			

As per the above mentioned factors the Environmental Compensation has been calculated as per following table:

Permitted Quantity (in MT or m <sup>3</sup> )	Total Extraction (in MT or m <sup>3</sup> )	Excess Extraction (in MT or m <sup>3</sup> )	Exceedance in Extraction:	Compensation Charge (in Rs.)
X	Y	Z = Y-X	Z/X	D x (1+RF+DF) where, D = Z x market value of the material per MT or m <sup>3</sup>
				DF = 0.3, if Z/X=0.11 to 0.40 DF = 0.6, if Z/X=0.41 to 0.70 DF = 1, if Z/X >=0.71
				RF = 0.25, 0.50, 0.75, 1.00 as per risk level

As per methodology mentioned above, Environmental Compensation have been calculated against the following defaulting project proponents:-

1. M/s Shri Shankar S/o Khannu, Gata No. 302 Ka, 303, 304, 305 Ka, 306 Ka & 307, Village-Aghori Khas, Area-0.8900 hectare, Tehsil-Obra, District-Sonbhadra

$$\text{Compensation charge (In Rs.)} = D \times (1+RF+DF)$$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

$$DF = 0.3, \text{ if } Z/X=0.11 \text{ to } 0.40$$

$$0.6, \text{ if } Z/X=0.41 \text{ to } 0.70$$

$$1, \text{ if } Z/X \geq 0.71$$

$$RF = 0.25, 0.50, 0.75, 1.00 \text{ as per risk level mentioned below:-}$$

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X) = 18690 m<sup>3</sup>

Total Extraction (Y) = 21990 m<sup>3</sup>

Excess Extraction (Z). (Z=Y-X) = 3300 m<sup>3</sup>

Market value of illegally mined material (D) = Z x Market Value of the material  
 (Market value of the material as Rs 1000/- per m<sup>3</sup>) = 3300 x 1000=3300000  
 Risk Factor (RF) RF=0.75. As per Risk Level=3  
 Exceedance in Extraction (Z/X) = 3300/18690=0.17156  
 Deterrence Factor (DF) DF=0.3. As per Z/X=0.17156

Environmental Compensation/charge (in Rs.) = D x (1+RF+DF)  
 = 3300000 x (1+0.75+0.3)  
 = 3300000 x 2.05  
 = Rs.67,65,000.00  
 (Sixty Seven Lakh Sixty Five Thousand Only)

2. M/s Shri Tapeshi S/o Shri Sadan, Gata No. 291, 292 & 294, Village-Aghori Khas, Area-1.2 hectare, Tehsil-Obra, District-Sonbhadra.

Compensation charge (In Rs.) = D x (1+RF+DF)

Where, D = Z x market value of the material per MT or m<sup>3</sup>

DF = 0.3, if Z/X=0.11 to 0.40  
 0.6, if Z/X=0.41 to 0.70  
 1, if Z/X >=0.71

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

In Present Case:-

Total Permitted Quantity in Environmental Clearance (X) = 24000 m<sup>3</sup>  
 Total Extraction (Y) = 26347.5 m<sup>3</sup>  
 Excess Extraction (Z). (Z=Y-X) = 2347.5 m<sup>3</sup>  
 Market value of illegally mined material (D) = Z x Market Value of the material  
 (Market value of the material as Rs 1000/- per m<sup>3</sup>) = 2347.5 x 1000=2347500  
 Risk Factor (RF) RF=0.75. As per Risk Level=3  
 Exceedance in Extraction (Z/X) = 2347.5/24000=0.0978  
 Deterrence Factor (DF) DF=0.3. As per Z/X=0.0978

Environmental compensation/charge (in Rs.) = D x (1+RF+DF)  
 = 2347500 x (1+0.75+0.3)  
 = 2347500 x 2.05  
 = Rs.48,12,375.00

(Fourty Eight Lakh Twelve Thousand Three Hundred Seventy Five Only)

3. M/s Shri Shiv Prasad S/o Shri Dadai, Gata No. 470, 471, 471/1, 472/2, 473, 474 & 475, Village-Redhiya, Area-1.8900 hectare, Tehsil-Obra, District-Sonbhadra

$$\text{Compensation charge (In Rs.)} = D \times (1+RF+DF)$$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

DF = 0.3, if Z/X=0.11 to 0.40  
 0.6, if Z/X=0.41 to 0.70  
 1, if Z/X >=0.71

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below -

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X) = 94500 m<sup>3</sup>  
 Total Extraction (Y) = 95892 m<sup>3</sup>  
 Excess Extraction (Z). (Z=Y-X) = 1392 m<sup>3</sup>  
 Market value of illegally mined material (D) = Z x Market Value of the material  
 (Market value of the material as Rs. 1000/- per m<sup>3</sup>) = 1392 x 1000 = 1392000  
 Risk Factor (RF) = 1, As per Risk Level=4  
 Exceedance in Extraction (Z/X) = 1392/94500 = 0.0978  
 Deterrence Factor (DF) = 0.3, As per Z/X=0.0978

$$\begin{aligned} \text{Environmental compensation/charge (in Rs.)} &= D \times (1+RF+DF) \\ &= 1392000 \times (1+1+0.3) \\ &= 1392000 \times 2.3 \\ &= \text{Rs.32,01,600.00} \end{aligned}$$

(Thirty Two Lakh One Thousand Six Hundred Only)

4. M/s Smt. Soni Devi W/o Shri Raj Kumar, Gata No. 313, Village-Aghori Khas, Area-1.1800 hectare, Tehsil-Obra, District-Sonbhadra.

$$\text{Compensation charge (In Rs.)} = D \times (1+RF+DF)$$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

DF = 0.3, if Z/X=0.11 to 0.40  
 0.6, if Z/X=0.41 to 0.70  
 1, if Z/X >=0.71

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below -

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X)	=24696 m <sup>3</sup>
Total Extraction (Y)	=25536 m <sup>3</sup>
Excess Extraction (Z). (Z=Y-X)	=840 m <sup>3</sup>
Market value of illegally mined material (D)	= Z x Market Value of the material
(Market value of the material as Rs 1000/- per m <sup>3</sup> )	=840 x 1000=840000
Risk Factor (RF)	RF=0.75, As per Risk Level=3
Exceedance in Extraction (Z/X)	=840/24696=0.034
Deterrence Factor (DF)	DF=0.3, As per Z/X=0.034

Environmental compensation/charge (in Rs.)	=D x (1+RF+DF)
	= 840000 x (1+0.75+0.3)
	= 840000 x 2.05
	= Rs.17,22,000

(Seventeen Lakh Twenty Two Thousand Only)

5. M/s Shri Lal Mani S/o Shri Dangar , Gata No. 370, 371, 374, 375, 376, 377 & 378, Village-Agori Khas, Area-1.479 hectare, Tehsil-Obra, District-Sonbhadra.

Compensation charge (In Rs.) = D x (1+RF+DF)

Where, D = Z x market value of the material per MT or m<sup>3</sup>

DF = 0.3, if Z/X=0.11 to 0.40

0.6, if Z/X=0.41 to 0.70

1, if Z/X >=0.71

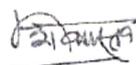
RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X)	=19580 m <sup>3</sup>
Total Extraction (Y)	=22172 m <sup>3</sup>
Excess Extraction (Z). (Z=Y-X)	=2322 m <sup>3</sup>
Market value of illegally mined material (D)	= Z x Market Value of the material
(Market value of the material as Rs 1000/- per m <sup>3</sup> )	=2322 x 1000=2322000
Risk Factor (RF)	RF=0.75, As per Risk Level=3
Exceedance in Extraction (Z/X)	=2322/19580=0.118
Deterrence Factor (DF)	DF=0.3, As per Z/X=0.118





Environmental compensation/charge (in Rs.)

$$\begin{aligned} &= D \times (1+RF+DF) \\ &= 2322000 \times (1+0.75+0.3) \\ &= 2322000 \times 2.05 \\ &= \text{Rs.}47,60,100.00 \end{aligned}$$

(Fourty Seven Lakh Sixty Thousand One Hundred Only)

As per calculation mentioned above, recommendation to issue Show Cause notices was sent to the competent authority of the State Board U.P. vide refe. No. G002173(A)/O.A. NO. 231/2022 dated 06.09.2022, which has been annexed as- **Annexure No. 2**

The competent authority of the Board has issued Show cause Notices against the following defaulting project proponents as described in the table below:-

S.No.	Project Proponents	Letter No. of the Board	Amount(Rs.)
1.	M/s Shri Shankar S/o Khannu, Gata No. 302 Ka, 303, 304, 305 Ka, 306 Ka & 307, Village-Aghori Khas, Area-0.8900 hectare, Tehsil-Obra, District-Sonbhadra	H80921/C-2/NGT Samanya-57/22 dated 09.09.2022	Rs.67,65,000.00
2.	Shri Tapeshi S/o Shri Sadan, Gata No. 291, 292 & 294, Village-Aghori Khas, Area-1.2 hectare, Tehsil-Obra, District-Sonbhadra.	H80920/C-2/NGT Samanya-57/22 dated 09.09.2022	Rs.48,12,375.00
3.	Shri Shiv Prasad S/o Shri Dadai, Gata No. 470, 471, 471/1, 472/2, 473, 474 & 475, Village-Redhiya, Area-1.8900 hectare, Tehsil-Obra, District-Sonbhadra.	H80918/C-2/NGT Samanya-57/22 dated 09.09.2022	Rs.32,01,600.00
4.	Smt. Soni Devi W/o Shri Raj Kumar, Gata No. 313, Village-Aghori Khas, Area-1.1800 hectare, Tehsil-Obra, District-Sonbhadra.	H80917/C-2/NGT Samanya-57/22 dated 09.09.2022	Rs.17,22,000.00
5.	Shri Lal Mani S/o Shri Dangar, Gata No. 370, 371, 374, 375, 376, 377 & 378, Village-Agori Khas, Area-1.479 hectare, Tehsil-Obra, District-Sonbhadra.	H80919/C-2/NGT Samanya-57/22 dated 09.09.2022	Rs.47,60,100.00

The above mentioned Show Cause notices have been annexed as-

**Annexure No.3 (1) to 3 (5)**

(D. N. Singh)  
Regional Officer,

U.P. Pollution Control Board,  
Sonbhadra

(Om Prakash Srivastav)  
Member SEAC-I, SEIAA,  
Lucknow

(Sahdeo Kumar Mishra)  
ADM (F/R),  
Sonbhadra

**Dr. Vidyottma Jha**

Advocate

319, New Lawyer's Chamber, Supreme Court of India, New Delhi – 110001

Email : [vidyottma14@gmail.com](mailto:vidyottma14@gmail.com)

From,  
Sh. Somaru, S/o Buddhu,  
Village-Kharahra, Obra,  
Dist. Sonbhadra, U.P.-231205.

Dated : 27.08.2022

To,  
The Regional Officer,  
Regional Office, UPPCB,  
H.No. 162, Uttar Mohal  
(Near Chandi Hotel)  
Robertsganj, Sonbhadra,  
Uttar Pradesh – 231216.  
Email – [rosombhadra@uppcb.com](mailto:rosombhadra@uppcb.com)

Subject : Reply to notice issued in compliance of order dated 13.7.2022 passed by Hon'ble National Green Tribunal, New Delhi in OA No.231 of 2022 (All India Kaimoor Peoples' Front Vs. MoEF & CC)

Reference : Show Cause Notice G002048/OA No.231/2022 dated 30.7.2022.

Sir/Madam,

On receipt of Notice G002048/OA No.231/2022 dated 30.7.2022 issued in compliance of order dated 13.7.2022 passed by Hon'ble National Green Tribunal, New Delhi in OA No.231 of 2022. In response to this it is stated here in that the noticee was granted permission to do mining on Gata No. 16, 17Kha & 17Ga of Village Bhagwa, Tehsil Obra, District Sonbhadra for 3 months from 6.1.2022 to 5.4.2022 for removing morrum accumulated since 8-9 years due to river flood sanctioned quantity 19908 cubic meter by the orders of District Magistrate, Sonbhadra dated 6.1.2022. The noticee did mining in that area only and during that period only strictly in compliance of instructions for mining given in annexure-1 of mining permit dated 6.1.2022.

Apart from this it is pertinent to mention here that in the report dated 13.06.2022 Hon'ble Committee did not find any mining machine or mining material on the site of the noticee, however certain pits were found filled with water.

In this regard it is stated that the noticee is a poor, less educated villager and in the instructions given in annexure-1 of mining permit dated 6.1.2022 there is no mention as to how much deep mining is permitted. The noticee never did mining below the permitted limit and in the area of mining pits were filled with water may vary depending on the rain. The noticee stopped mining on 5.4.2022 and the inspection by the Hon'ble Committee was done on 11.5.2022 and during this period also there was heavy rain in the area so pits were filled with water.

Therefore, abovementioned is the stand of noticee in respect of the reference.

Thanks and Regards

*Vidyottma*  
(Dr Vidyottma Jha)  
Advocate

Dr. Vidyottma Jha

9, M.C. Satalwad Block  
New Lawyer's Chamber,  
Supreme Court of India  
Enroll No. D/2599/2009

*Somaru*  
(Somaru)

JASIRP  
For a/s  
30/08/22

**Dr. Vidyottma Jha**

Advocate

319, New Lawyer's Chamber, Supreme Court of India, New Delhi – 110001

Email : [vidyottma14@gmail.com](mailto:vidyottma14@gmail.com)

From,  
Sh. Ramnath Tiwari  
S/o Late Sambhunath Tiwari  
Village-Maharpur, Obra,  
Dist. Sonbhadra, U.P.-231205.

Dated : 27.08.2022

To,  
The Regional Officer,  
Regional Office, UPPCB,  
H.No. 162, Uttar Mohal  
(Near Chandi Hotel)  
Robertsganj, Sonbhadra,  
Uttar Pradesh – 231216.  
Email – [rosombhadra@uppcb.com](mailto:rosombhadra@uppcb.com)

Subject : Reply to notice issued in compliance of order dated 13.7.2022 passed by Hon'ble National Green Tribunal, New Delhi in OA No.231 of 2022 (All India Kaimoor Peoples' Front Vs. MoEF & CC)

Reference : Show Cause Notice G002046/OA No.231/2022 dated 30.7.2022.

Sir/Madam,

On receipt of Notice G002046/OA No.231/2022 dated 30.7.2022 issued in compliance of order dated 13.7.2022 passed by Hon'ble National Green Tribunal, New Delhi in OA No.231 of 2022. In response to this it is stated here in that the noticee was granted permission to do mining on Gata No. 15 Yan of Village Bhagwa, Tehsil Obra, District Sonbhadra for 3 months from 6.1.2022 to 5.4.2022 for removing morrum accumulated since 8-9 years due to river flood sanctioned quantity 49665 cubic meter, by the orders of District Magistrate, Sonbhadra dated 6.1.2022. The noticee did mining in that area only and during that period only strictly in compliance of instructions for mining given in annexure-1 of mining permit dated 6.1.2022.

Apart from this it is pertinent to mention here that in the report dated 13.06.2022 Hon'ble Committee did not find any mining machine or mining material on the site of the noticee, however certain pits were found filled with water.

In this regard it is stated that the noticee is a poor, less educated villager and in the instructions given in annexure-1 of mining permit dated 6.1.2022 there is no mention as to how much deep mining is permitted. The noticee never did mining below the permitted limit and in the area of mining pits were filled with water may vary depending on the rain. The noticee stopped mining on 5.4.2022 and the inspection by the Hon'ble Committee was done on 11.5.2022 and during this period also there was heavy rain in the area so pits were filled with water.

Therefore, abovementioned is the stand of noticee in respect of the reference.

Thanks and Regards

*Vidyottma*

(Dr Vidyottma Jha)

Advocate

Dr. Vidyottma Jha

9, M.C. Setalwad Block  
New Lawyer's Chamber,  
Supreme Court of India  
Enrol No. D/2599/2008

रामनाथ तिवारी

(Ramnath Tiwari)



## Annexure No. 2

क्षेत्रीय कार्यालय,  
REGIONAL OFFICE,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
U.P. POLLUTION CONTROL BOARD  
सोनभद्र  
SONBHADRA

संदर्भ संख्या:-

Ref.No.: 7002177(A)/O.A.No 231/2022

दिनांक:-

Date: 06/09/2022

सेवा में,

(संशोधित-पत्र)

मुख्य पर्यावरण अधिकारी (वृत्त-2),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
टी०सी० 12वी, विभूति खण्ड, गोमती नगर,  
लखनऊ।

विषय:- मा० राष्ट्रीय हरित अधिकरण में योजित याचिका ओ०ए०नं०-231/2022 (आई०ए०नं०-70/2022) में पारित आदेश दिनांक मार्च 30, 2022 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। तत्सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए०सं०-231/2022 में पारित आदेश दिनांक 30.03.2022 के अनुपालन में गठित समिति द्वारा प्रकरण की जाँच दिनांक 11.05.2022 को की गयी थी तथा जाँच आख्या मा० अधिकरण में प्रेषित की गयी थी। उक्त जाँच आख्या का संज्ञान लेते हुए मा० अधिकरण द्वारा निम्नांकित आदेश दिनांक 13.07.2022 पारित किये गये हैं। पारित आदेश के मुख्य अंश निम्नवत् है:-

".....We find the report to be incomplete as it does not mention the status of preparation of District Survey Report, EIA/EMP, replenishment study and grant of EC in favour of the Project Proponents. Further, even for violations found and recommendations made, no action has been reported. It is also not clear whether the Project Proponents have been put to notice of these proceedings for their response, if any, in terms of order dated 30.03.2022.

.....The State PCB may accordingly file further action taken report within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. As per directions in the order dated 30.03.2022, the State PCB may now put the Project Proponents to notice of these proceedings for their response, if any, before the next date.

**List for further consideration on 14.09.2022....."**

उपरोक्त पारित आदेश के अनुपालन में सभी पक्षकारों को इस कार्यालय के पत्रांक-शून्य दिनांक 30.07.2022 द्वारा तत्सम्बन्ध में नोटिस प्रेषित कर दी गयी है।

अग्रेतर अवगत कराना है कि उपरोक्त आदेश के अनुपालन में सम्बन्धित पत्रावली जिलाधिकारी महोदय, सोनभद्र के समक्ष प्रस्तुत की गयी थी। जिलाधिकारी महोदय, सोनभद्र द्वारा प्रकरण में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध Action Taken Report तैयार किये जाने हेतु अपर जिलाधिकारी(वि०/रा०), सोनभद्र को जिला प्रशासन की तरफ से नामित किया गया है। उक्त प्रकरण में एस०ई०आई०ए०ए०, लखनऊ द्वारा पूर्व में जाँच हेतु नामित प्रतिनिधि श्री ओम प्रकाश श्रीवास्तव, सदस्य, एस०ई०ए०सी०, लखनऊ को ही नामित किया गया है।

उपरोक्तानुसार जाँच में दोषी पाये गये 05 प्रोजेक्ट प्रोपेनेन्ट्स द्वारा निर्धारित मात्रा से अधिक खनन किये जाने के कारण उनके विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा० राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेन्च, नई दिल्ली में ईलीगल सैण्ड माइनिंग करने वाले दोषी परियोजनाओं के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु की गयी संस्तुति "Recommendations on scale of compensation to deal with the cases of illegal sand mining." के आधार पर मा० राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेन्च, नई दिल्ली द्वारा ओ०ए०सं०-360/2015 एवं अन्य याचिकाओं में पारित आदेश दिनांक फरवरी 26, 2021 के अनुरूप पृथक-पृथक क्षतिपूर्ति का आँकलन किया गया है। उक्त आँकलित पर्यावरणीय क्षतिपूर्ति को अपने स्तर से जाँच करते हुए दोषी प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध अधिरोपित किये जाने की संस्तुति की जाती है। प्रोजेक्ट प्रोपेनेन्ट्स एवं आँकलित क्षतिपूर्ति की प्रति पत्र के साथ संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

क्रमशः 2/पर....

कार्यालय : मकान संख्या 162, उत्तर मोहाल (निकट चण्डी होटल)  
राबर्ट्सगंज, सोनभद्र-231216  
ई-मेल : [rosonbhadra@uppcb.in](mailto:rosonbhadra@uppcb.in)

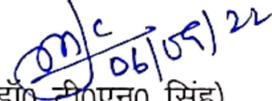
Office: House No. 162, Uttar Mohal (Near Chandi Hotel)  
Robertsganj, Sonbhadra-231216  
E-mail: [rosonbhadra@uppcb.in](mailto:rosonbhadra@uppcb.in)

(2)

अग्रेतर अवगत कराना है कि उपरोक्त जाँच 09 प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध की गयी थी जिनमें से 05 प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु आँकलित धनराशि के अतिरिक्त अवशेष 04 प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध जाँच आख्या में दर्शाये गये कृत्य हेतु एक्शन टेकन रिपोर्ट के सम्बन्ध में भी निर्देश देने का कष्ट करें, जिससे कि तत्सम्बन्धी आख्या मा0 अधिकरण में अग्रिम सुनवाई दिनांक 14.09.2022 के पूर्व ई-मेल के माध्यम से प्रेषित की जा सके।

संलग्नक:- उपरोक्तानुसार।

भवदीय,

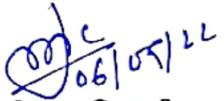
  
(डॉ० टी०एन० सिंह)  
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित:-

1. जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।
2. अपर जिलाधिकारी (वि०/रा०), सोनभद्र।
3. अपर जिलाधिकारी (नमामि गंगे एवं ग्रामीण जलापूर्ति), सोनभद्र।
4. उपजिलाधिकारी, सदर, सोनभद्र।
5. श्री ओम प्रकाश श्रीवास्तव, सदस्य, एस०ई०ए०सी०/एस०ई०आई०ए०ए०, पर्यावरण निदेशालय, विनीत खण्ड, गोमती नगर, लखनऊ।
6. जिला खनिज अधिकारी, सोनभद्र।
7. विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

o/c

  
क्षेत्रीय अधिकारी

The Environmental Compensation of the M/s Shri Shankar S/o Khannu, Gata No. 302 Ka, 303, 304, 305 Ka, 306 Ka & 307, Village-Aghori Khas, Area-0.8900 hectare, Tehsil-Obra, District-Sonbhadra has been calculated below as per the "Recommendation on Scale of Compensation to deal with the cause of illegal Sand mining submitted to Hon'ble NGT Principal Bench, New Delhi on 29th January 2020 and as per Hon'ble NGT in O.A. No. 360 of 2015 (with report dated 15.01.2021)."

$$\text{Compensation charge (In Rs.)} = D \times (1+RF+DF)$$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

$$DF = 0.3, \text{ if } Z/X=0.11 \text{ to } 0.40$$

$$0.6, \text{ if } Z/X=0.41 \text{ to } 0.70$$

$$1, \text{ if } Z/X \geq 0.71$$

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X)	=18690 m <sup>3</sup>
Total Extraction (Y)	=21990 m <sup>3</sup>
Excess Extraction (Z), (Z=Y-X)	=3300 m <sup>3</sup>
Market value of illegally mined material (D)	= Z x Market Value of the material
(Market value of the material as Rs.1000/- per m <sup>3</sup> )	=3300 x 1000=3300000
Risk Factor (RF)	RF=0.75, As per Risk Level=3
Exceedance in Extraction (Z/X)	=3300/18690=0.17156
Deterrence Factor (DF)	DF=0.3, As per Z/X=0.17156

**Environmental Compensation/charge (in Rs.)** =  $D \times (1+RF+DF)$

$$= 3300000 \times (1+0.75+0.3)$$

$$= 3300000 \times 2.05$$

$$= \text{Rs.67,65,000.00}$$

(Sixty Seven Lakh Sixty Five Thousand Only)

  
(Dr. T.N. Singh)  
Regional Officer

Chief Environmental Officer  
(Circle-02)

The Environmental Compensation of the M/s Shri Tapeshi S/o Shri Sadan, Gata No. 291, 292 & 294, Village-Aghori Khas, Area-1.2 hectare, Tehsil-Obra, District-Sonbhadra has been calculated below as per the "Recommendation on Scale of Compensation to deal with the cause of illegal Sand mining submitted to Hon'ble NGT Principal Bench, New Delhi on 29th January 2020 and as per Hon'ble NGT in O.A. No. 360 of 2015 (with report dated 15.01.2021)."

$$\text{Compensation charge (In Rs.)} = D \times (1+RF+DF)$$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

$$DF = 0.3, \text{ if } Z/X=0.11 \text{ to } 0.40$$

$$0.6, \text{ if } Z/X=0.41 \text{ to } 0.70$$

$$1, \text{ if } Z/X \geq 0.71$$

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X)	=24000 m <sup>3</sup>
Total Extraction (Y)	=26347.5 m <sup>3</sup>
Excess Extraction (Z), (Z=Y-X)	=2347.5 m <sup>3</sup>
Market value of illegally mined material (D)	= Z x Market Value of the material
(Market value of the material as Rs.1000/- per m <sup>3</sup> )	=2347.5 x 1000=2347500
Risk Factor (RF)	RF=0.75, As per Risk Level=3
Exceedance in Extraction (Z/X)	=2347.5/24000=0.0978
Deterrence Factor (DF)	DF=0.3, As per Z/X=0.0978

**Environmental compensation/charge (in Rs.)** =  $D \times (1+RF+DF)$

$$= 2347500 \times (1+0.75+0.3)$$

$$= 2347500 \times 2.05$$

$$= \text{Rs.48,12,375.00}$$

(Fourty Eight Lakh Twelve Thousand Three Hundred Seventy Five Only)

(Dr. T.N. Singh)  
Regional Officer,

Chief Environmental Officer  
(Circle-02)

The Environmental Compensation of the M/s Shri Shiv Prasad S/o Shri Dadai, Gata No. 470, 471, 471/1, 472/2, 473, 474 & 475, Village-Redhiya, Area-1.8900 hectare, Tehsil-Obra, District-Sonbhadra has been calculated below as per the "Recommendation on Scale of Compensation to deal with the cause of illegal Sand mining submitted to Hon'ble NGT Principal Bench, New Delhi on 29th January 2020 and as per Hon'ble NGT in O.A. No. 360 of 2015 (with report dated 15.01.2021)."

$$\text{Compensation charge (In Rs.)} = D \times (1+RF+DF)$$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

$$DF = 0.3, \text{ if } Z/X=0.11 \text{ to } 0.40$$

$$0.6, \text{ if } Z/X=0.41 \text{ to } 0.70$$

$$1, \text{ if } Z/X \geq 0.71$$

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X)	=94500 m <sup>3</sup>
Total Extraction (Y)	=95892 m <sup>3</sup>
Excess Extraction (Z), (Z=Y-X)	=1392 m <sup>3</sup>
Market value of illegally mined material (D)	= Z x Market Value of the material
(Market value of the material as Rs.1000/- per m <sup>3</sup> )	=1392 x 1000=1392000
Risk Factor (RF)	RF=1, As per Risk Level=4
Exceedance in Extraction (Z/X)	=1392/94500=0.0978
Deterrence Factor (DF)	DF=0.3, As per Z/X=0.0978

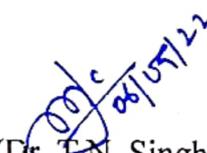
**Environmental compensation/charge (in Rs.)** =  $D \times (1+RF+DF)$

$$= 1392000 \times (1+1+0.3)$$

$$= 1392000 \times 2.3$$

$$= \text{Rs.32,01,600.00}$$

(Thirty Two Lakh One Thousand Six Hundred Only)

  
(Dr. T.N. Singh)  
Regional Officer

Chief Environmental Officer  
(Circle-02)

The Environmental Compensation of the M/s Smt. Soni Devi W/o Shri Raj Kumar, Gata No. 313, Village-Aghori Khas, Area-1.1800 hectare, Tehsil-Obra, District-Sonbhadra has been calculated below as per the "Recommendation on Scale of Compensation to deal with the cause of illegal Sand mining submitted to Hon'ble NGT Principal Bench, New Delhi on 29th January 2020 and as per Hon'ble NGT in O.A. No. 360 of 2015 (with report dated 15.01.2021)."

$$\text{Compensation charge (In Rs.)} = D \times (1+RF+DF)$$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

DF = 0.3, if Z/X=0.11 to 0.40  
 0.6, if Z/X=0.41 to 0.70  
 1, if Z/X >=0.71

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

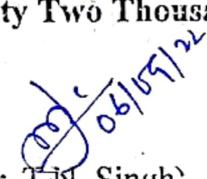
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X) = 24696 m<sup>3</sup>  
 Total Extraction (Y) = 25536 m<sup>3</sup>  
 Excess Extraction (Z), (Z=Y-X) = 840 m<sup>3</sup>  
 Market value of illegally mined material (D) = Z x Market Value of the material  
 (Market value of the material as Rs.1000/- per m<sup>3</sup>) = 840 x 1000=840000  
 Risk Factor (RF) RF=1, As per Risk Level=4  
 Exceedance in Extraction (Z/X) = 840/24696=0.034  
 Deterrence Factor (DF) DF=0.3, As per Z/X=0.034

Environmental compensation/charge (in Rs.) = D x (1+RF+DF)  
 = 840000 x (1+0.75+0.3)  
 = 840000 x 2.05  
 = Rs.17,22,000

(Seventeen Lakh Twenty Two Thousand Only)

  
 (Dr. T.N. Singh)  
 Regional Officer,

Chief Environmental Officer  
 (Circle-02)

The Environmental Compensation of the M/s Shri Lal Mani S/o Shri Dangar , Gata No. 370, 371, 374, 375, 376, 377 & 378, Village-Agori Khas, Area-1.479 hectare, Tehsil-Obra, District-Sonbhadra has been calculated below as per the "Recommendation on Scale of Compensation to deal with the cause of illegal Sand mining submitted to Hon'ble NGT Principal Bench, New Delhi on 29th January 2020 and as per Hon'ble NGT in O.A. No. 360 of 2015 (with report dated 15.01.2021)."

$$\text{Compensation charge (In Rs.)} = D \times (1+RF+DF)$$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

DF = 0.3, if Z/X=0.11 to 0.40  
 0.6, if Z/X=0.41 to 0.70  
 1, if Z/X >=0.71

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X)	=19580 m <sup>3</sup>
Total Extraction (Y)	=22172 m <sup>3</sup>
Excess Extraction (Z), (Z=Y-X)	=2322 m <sup>3</sup>
Market value of illegally mined material (D)	= Z x Market Value of the material
(Market value of the material as Rs.1000/- per m <sup>3</sup> )	=2322 x 1000=2322000
Risk Factor (RF)	RF=0.75, As per Risk Level=3
Exceedance in Extraction (Z/X)	=2322/19580=0.118
Deterrence Factor (DF)	DF=0.3, As per Z/X=0.118

<b>Environmental compensation/charge (in Rs.)</b>	<b>=D x (1+RF+DF)</b>
	= 2322000 x (1+0.75+0.3)
	= 2322000 x 2.05
	= Rs.47,60,100.00
	(Fourty Seven Lakh Sixty Thousand One Hundred Only)

(Dr. I.N. Singh)  
 Regional Officer,

Chief Environmental Officer  
(Circle-02)



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या  
Ref. No. 1/2092  
सेवा में

दिनांक 9/9/22  
Date 9/9/22  
पंजीकृत

M/s Shri Shankar S/o Khannu,  
Gata No. 302 Ka, 303, 304, 305 Ka, 306 Ka & 307,  
Village-Aghori Khas, Area-0.8900 hectare, Tehsil-Obra,  
**District-Sonbhadra**

यह कि उद्योग M/s Shri Shankar S/o Khannu, Gata No. 302 Ka, 303, 304, 305 Ka, 306 Ka & 307, Village-Aghori Khas, Area-0.8900 hectare, Tehsil-Obra, District-Sonbhadra जिसे आगे उद्योग कहा जायेगा, बालू मौरम खनन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अर्न्तगत एक कम्पनी है।

कृपया अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-231/2022 में पारित आदेश दिनांक 30.03.2022 के अनुपालन में गठित समिति द्वारा प्रकरण की जाँच दिनांक 11.05.2022 को की गयी थी तथा जाँच आख्या मा0 अधिकरण में प्रेषित की गयी थी। उक्त जाँच आख्या का संज्ञान लेते हुए मा0 अधिकरण द्वारा निम्नांकित आदेश दिनांक 13.07.2022 पारित किये गये हैं। पारित आदेश के मुख्य अंश निम्नवत् है:-

"... We find the report to be incomplete as it does not mention the status of preparation of District Survey Report, EIA/EMP, replenishment study and grant of EC in favour of the Project Proponents. Further, even for violations found and recommendations made, no action has been reported. It is also not clear whether the Project Proponents have been put to notice of these proceedings for their response, if any, in terms of order dated 30.3.2022.

The State PCB may accordingly file further action taken report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. As per directions in the order dated 30.03.2022, the State PCB may now put the Project Proponents to notice of these proceedings for their response, if any, before the next date.

List for further consideration on 14.09.2022...."

उपरोक्त पारित आदेश के अनुपालन में सभी पक्षकारों को क्षेत्रीय कार्यालय, सोनभद्र के पत्र दिनांक 30.07.2022 द्वारा तत्सम्बन्ध में नोटिस प्रेषित की गयी है।

अग्रेतर अवगत कराना है कि उपरोक्त आदेश के अनुपालन में सम्बन्धित पत्रावली जिलाधिकारी, महोदय, सोनभद्र के समक्ष प्रस्तुत की गयी थी। जिलाधिकारी महोदय, सोनभद्र द्वारा प्रकरण में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध Action Taken Report तैयार किये जाने हेतु अपर जिलाधिकारी (वि0/रा0), सोनभद्र को जिला प्रशासन की तरफ से नामित किया गया है। उक्त प्रकरण में एस0ई0आई0ए0ए0, लखनऊ द्वारा पूर्व में जांच हेतु नामित प्रतिनिधि श्री ओम प्रकाश श्रीवास्तव, सदस्य, एस0ई0ए0सी0, लखनऊ को नामित किया गया है।

उपरोक्तानुसार जाँच में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स द्वारा निर्धारित मात्रा से अधिक खनन किये जाने के कारण उनके विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा0 राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली में ईलीगल सैण्ड माइनिंग करने वाले दोषी परियोजनाओं के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति "Recommendation on scale of compensation to deal with the cases of illegal sand mining" के आधार पर मा0 राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ0ए0 सं0-360/2015 एवं अन्य याचिकाओं में पारित आदेश दिनांक फरवरी 26, 2021 के अनुरूप पर्यावरणीय क्षतिपूर्ति का ऑकलन किया गया है। उक्त ऑकलित पर्यावरणीय क्षतिपूर्ति को दोषी प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध निम्नानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है:-

Compensation charge (In Rs.) =  $D \times (1+RF+DF)$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

$DF = 0.3, \text{ if } Z/X=0.11 \text{ to } 0.40$

$0.6, \text{ if } Z/X=0.41 \text{ to } 0.70$

$1, \text{ if } Z/X \geq 0.71$

$RF = 0.25, 0.50, 0.75, 1.00 \text{ as per risk level mentioned below:-}$

....2....

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E-mail : info@uppcb.com  
Website : www.uppcb.com

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X)	= 18690 m <sup>3</sup>
Total Extraction (Y)	= 21990 m <sup>3</sup>
Excess Extraction (Z), (Z=Y-X)	= 3300 m <sup>3</sup>
Market value of illegally mined material (D)	D = Z x Market Value the material
(Market value of the material as Rs.1000/- per m <sup>3</sup> )	= 3300 x 1000=3300000
Risk Factor (RF)	RF = 0.75, As per Risk Level=3
Exceedance in Extraction (Z/X)	= 3300/18690=0.1765
Deterrence Factor (DF)	DF = 0.3, As per Z/X=0.17156

**Environmental Compensation/charge (in Rs.)**

$$\begin{aligned} &= D \times (1+RF+DF) \\ &= 3300000 \times (1+0.75+0.3) \\ &= 3300000 \times 2.05 \\ &= \text{Rs.67,65,000.00} \end{aligned}$$

**(Sixty Seven Lakh Sixty Five Thousand Only)**

क्षेत्रीय कार्यालय द्वारा प्रेषित आख्या एवं संस्तुति दिनांक 06.09.2022 के द्वारा आपके इकाई पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-67,65,000/- (रू0 सड़सठ लाख पैसठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न M/s Shri Shankar S/o Khannu, Gata No. 302 Ka, 303, 304, 305 Ka, 306 Ka & 307, Village-Aghori Khas, Area-0.8900 hectare, Tehsil-Obra, District-Sonbhadra पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-67,65,000/- (रू0 सड़सठ लाख पैसठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरुद्ध रू0-67,65,000/- (रू0 सड़सठ लाख पैसठ हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं. / Ref. No. 1/20920

सेवा में,

1/2/NGT सामान्य-57/22

दिनांक / Date 9.9.22

पंजीकृत

M/s Shri Tapeshi S/o Shri Sadan,  
Gata No. 291, 292 & 294, Village-Aghori Khas, Area-1.2 hectare, Tehsil-Obra,  
**District-Sonbhadra**

यह कि उद्योग M/s Shri Tapeshi S/o Shri Sadan , Gata No. 291, 292 & 294, Village-Aghori Khas, Area-1.2 hectare, Tehsil-Obra, District-Sonbhadra जिसे आगे उद्योग कहा जायेगा, बालू मौरम खनन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अर्न्तगत एक कम्पनी है।

कृपया अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या-231/2022 में पारित आदेश दिनांक 30.03.2022 के अनुपालन में गठित समिति द्वारा प्रकरण की जाँच दिनांक 11.05.2022 को की गयी थी तथा जाँच आख्या मा० अधिकरण में प्रेषित की गयी थी। उक्त जाँच आख्या का संज्ञान लेते हुए मा० अधिकरण द्वारा निम्नांकित आदेश दिनांक 13.07.2022 पारित किये गये हैं। पारित आदेश के मुख्य अंश निम्नवत् है:-

"... We find the report to be incomplete as it does not mention the status of preparation of District Survey Report, ELA/EMP, replenishment study and grant of EC in favour of the Project Proponents. Further, even for violations found and recommendations made, no action has been reported. It is also not clear whether the Project Proponents have been put to notice of these proceedings for their response, if any, in terms of order dated 30.3.2022.

The State PCB may accordingly file further action taken report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. As per directions in the order dated 30.03.2022, the State PCB may now put the Project Proponents to notice of these proceedings for their response, if any, before the next date.

List for further consideration on 14.09.2022...."

उपरोक्त पारित आदेश के अनुपालन में सभी पक्षकारों को क्षेत्रीय कार्यालय, सोनभद्र के पत्र दिनांक 30.07.2022 द्वारा तत्सम्बन्ध में नोटिस प्रेषित की गयी है।

अग्रेतर अवगत कराना है कि उपरोक्त आदेश के अनुपालन में सम्बन्धित पत्रावली जिलाधिकारी, महोदय, सोनभद्र के समक्ष प्रस्तुत की गयी थी। जिलाधिकारी महोदय, सोनभद्र द्वारा प्रकरण में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध Action Taken Report तैयार किये जाने हेतु अपर जिलाधिकारी (वि०/रा०), सोनभद्र को जिला प्रशासन की तरफ से नामित किया गया है। उक्त प्रकरण में एस०ई०आई०ए०, लखनऊ द्वारा पूर्व में जाँच हेतु नामित प्रतिनिधि श्री ओम प्रकाश श्रीवास्तव, सदस्य, एस०ई०ए०सी०, लखनऊ को नामित किया गया है।

उपरोक्तानुसार जाँच में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स द्वारा निर्धारित मात्रा से अधिक खनन किये जाने के कारण उनके विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा० राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली में ईलीगल सैण्ड माइनिंग करने वाले दोषी परियोजनाओं के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति "Recommendation on scale of compensation to deal with the cases of illegal sand mining" के आधार पर मा० राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ०ए० सं०-360/2015 एवं अन्य याचिकाओं में पारित आदेश दिनांक फरवरी 26, 2021 के अनुरूप पर्यावरणीय क्षतिपूर्ति का ऑकलन किया गया है। उक्त ऑकलित पर्यावरणीय क्षतिपूर्ति को दोषी प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध निम्नानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है:-

Compensation charge (In Rs.) =  $D \times (1+RF+DF)$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

$DF = 0.3, \text{ if } Z/X=0.11 \text{ to } 0.40$

$0.6, \text{ if } Z/X=0.41 \text{ to } 0.70$

$1, \text{ if } Z/X \geq 0.71$

$RF = 0.25, 0.50, 0.75, 1.00 \text{ as per risk level mentioned below:-}$

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फैक्स : 0522-2720764, 2720676  
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Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.com

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X) = 24000 m<sup>3</sup>  
Total Extraction (Y) = 26347.5 m<sup>3</sup>  
Excess Extraction (Z), (Z=Y-X) = 2347.5 m<sup>3</sup>

**Methology:**

Market value of illegally mined material (D) = Z x Market Value of the material  
(Market value of the material as Rs.1000/- per m<sup>3</sup>) = 2347.5 x 1000 = 2347500  
Risk Factor (RF) RF = 0.75, As per Risk Level=3  
Exceedance in Extraction (Z/X) = 2347.5/24000 = 0.0978  
Deterrence Factor (DF) DF = 0.3, As per Z/X = 0.0978

**Environmental Compensation/charge (in Rs.)**

=D x (1+RF+DF)  
= 2347500 x (1+0.75+0.3)  
= 2347500 x 2.05  
= Rs.48,12,375.00

**(Fourty Eight Lakh Twelve Thousand Three Hundred Seventy Five only)**

क्षेत्रीय कार्यालय द्वारा प्रेषित आख्या एवं संस्तुति दिनांक 06.09.2022 के द्वारा आपके इकाई पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-48,12,375/- (रू0 अड़तालिस लाख बारह हजार तीन सौ पिचहत्तर मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न **M/s Shri Tapeshi S/o Shri Sadan , Gata No. 291, 292 & 294, Village-Aghori Khas, Area-1.2 hectare, Tehsil-Obra, District-Sonbhadra** पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-48,12,375/- (रू0 अड़तालिस लाख बारह हजार तीन सौ पिचहत्तर मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरुद्ध रू0-48,12,375/- (रू0 अड़तालिस लाख बारह हजार तीन सौ पिचहत्तर मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

1 सी-2/NGT सां-57/22

दिनांक 9.9.22  
Date .....

पंजीकृत

M/s Shri Lal Mani S/o Shri Dangar,  
Gata No. 370, 371, 374, 375, 376, 377 & 378,  
Village-Aghori Khas, Area-1.479 hectare, Tehsil-Obra,  
District-Sonbhadra

यह कि उद्योग M/s Shri Lal Mani S/o Shri Dangar, Gata No. 370, 371, 374, 375, 376, 377 & 378, Village-Aghori Khas, Area-1.479 hectare, Tehsil-Obra, District-Sonbhadra जिसे आगे उद्योग कहा जायेगा, बालू मौरम खनन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अन्तर्गत एक कम्पनी है।

कृपया अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-231/2022 में पारित आदेश दिनांक 30.03.2022 के अनुपालन में गठित समिति द्वारा प्रकरण की जाँच दिनांक 11.05.2022 को की गयी थी तथा जाँच आख्या मा0 अधिकरण में प्रेषित की गयी थी। उक्त जाँच आख्या का संज्ञान लेते हुए मा0 अधिकरण द्वारा निम्नांकित आदेश दिनांक 13.07.2022 पारित किये गये हैं। पारित आदेश के मुख्य अंश निम्नवत् है:-

"..... We find the report to be incomplete as it does not mention the status of preparation of District Survey Report, EIA/EMP, replenishment study and grant of EC in favour of the Project Proponents. Further, even for violations found and recommendations made, no action has been reported. It is also not clear whether the Project Proponents have been put to notice of these proceedings for their response, if any, in terms of order dated 30.3.2022.

The State PCB may accordingly file further action taken report within one month by e-mail at judicial-[ngt@gov.in](mailto:ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. As per directions in the order dated 30.03.2022, the State PCB may now put the Project Proponents to notice of these proceedings for their response, if any, before the next date.

List for further consideration on 14.09.2022...."

उपरोक्त पारित आदेश के अनुपालन में सभी पक्षकारों को क्षेत्रीय कार्यालय, सोनभद्र के पत्र दिनांक 30.07.2022 द्वारा तत्सम्बन्ध में नोटिस प्रेषित की गयी है।

अग्रेतर अवगत कराना है कि उपरोक्त आदेश के अनुपालन में सम्बन्धित पत्रावली जिलाधिकारी, महोदय, सोनभद्र के समक्ष प्रस्तुत की गयी थी। जिलाधिकारी महोदय, सोनभद्र द्वारा प्रकरण में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध Action Taken Report तैयार किये जाने हेतु अपर जिलाधिकारी (वि0/सा0), सोनभद्र को जिला प्रशासन की तरफ से नामित किया गया है। उक्त प्रकरण में एस0ई0आई0ए0ए0, लखनऊ द्वारा पूर्व में जांच हेतु नामित प्रतिनिधि श्री ओम प्रकाश श्रीवास्तव, सदस्य, एस0ई0ए0सी0, लखनऊ को नामित किया गया है।

उपरोक्तानुसार जाँच में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स द्वारा निर्धारित मात्रा से अधिक खनन किये जाने के कारण उनके विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा0 राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली में ईलीगल सैंड माइनिंग करने वाले दोषी परियोजनाओं के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति "Recommendation on scale of compensation to deal with the cases of illegal sand mining" के आधार पर मा0 राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ0ए0 सं0-360/2015 एवं अन्य याचिकाओं में पारित आदेश दिनांक फरवरी 26, 2021 के अनुरूप पर्यावरणीय क्षतिपूर्ति का ऑकलन किया गया है। उक्त ऑकलित पर्यावरणीय क्षतिपूर्ति को दोषी प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध निम्नानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है:-

Compensation charge (In Rs.) =  $D \times (1+RF+DF)$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

$DF = 0.3, \text{ if } Z/X=0.11 \text{ to } 0.40$

$0.6, \text{ if } Z/X=0.41 \text{ to } 0.70$

$1, \text{ if } Z/X \geq 0.71$

$RF = 0.25, 0.50, 0.75, 1.00 \text{ as per risk level mentioned below:-}$

.....2.....

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फैक्स : 0522-2720764, 2720676  
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Fax : 0522-2720764, 2720676  
E-mail : [info@uppcb.com](mailto:info@uppcb.com)  
Website : [www.uppcb.com](http://www.uppcb.com) Stone closure order

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X) = 19580 m<sup>3</sup>  
Total Extraction (Y) = 22172 m<sup>3</sup>  
Excess Extraction (Z), (Z=Y-X) = 2322 m<sup>3</sup>

**Methology:**

Market value of illegally mined material (D) = Z x Market Value of the material  
(Market value of the material as Rs.1000/- per m<sup>3</sup>) = 2322 x 1000 = 2322000  
Risk Factor (RF) RF = 0.75, As per Risk Level=3  
Exceedance in Extraction (Z/X) = 2322/19580 = 0.118  
Deterrence Factor (DF) DF = 0.3, As per Z/X = 0.118

**Environmental Compensation/charge (in Rs.)** = D x (1+RF+DF)  
= 2322000 x (1+0.75+0.3)  
= 2322000 x 2.05  
= **Rs.47,60,100.00**

**(Fourty Seven Lakh Sixty Thousand One Hundred Only)**

क्षेत्रीय कार्यालय द्वारा प्रेषित आख्या एवं संस्तुति दिनांक 06.09.2022 के द्वारा आपके इकाई पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-47,60,100/- (रू0 सैतालिस लाख साठ हजार एक सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न M/s Shri Lal Mani S/o Shri Dangar , Gata No. 370, 371, 374, 375, 376, 377 & 378, Village-Aghori Khas, Area-1.479 hectare, Tehsil-Obra, District-Sonbhadra पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-47,60,100/- (रू0 सैतालिस लाख साठ हजार एक सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरुद्ध रू0-47,60,100/- (रू0 सैतालिस लाख साठ हजार एक सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)



Annexure No. 3(4)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या  
Ref. No. 309/8  
सेवा में,

1/सी-2/NGT सां-57/22

दिनांक 9.9.22  
Date .....

पंजीकृत

M/s Shri Shiv Prasad S/o Shri Dadai,  
Gata No. 470, 471, 471/1, 472/2, 473, 474 & 475,  
Village-Redhiya, Area-1.8900 hectare, Tehsil-Obra  
District-Sonbhadra

यह कि उद्योग M/s Shri Shiv Prasad S/o Shri Dadai, Gata No. 470, 471, 471/1, 472/2, 473, 474 & 475, Village-Redhiya, Area-1.8900 hectare, Tehsil-Obra, District-Sonbhadra जिसे आगे उद्योग कहा जायेगा, बालू मौरम खनन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अर्न्तगत एक कम्पनी है।

कृपया अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या-231/2022 में पारित आदेश दिनांक 30.03.2022 के अनुपालन में गठित समिति द्वारा प्रकरण की जाँच दिनांक 11.05.2022 को की गयी थी तथा जाँच आख्या मा० अधिकरण में प्रेषित की गयी थी। उक्त जाँच आख्या का संज्ञान लेते हुए मा० अधिकरण द्वारा निम्नांकित आदेश दिनांक 13.07.2022 पारित किये गये हैं। पारित आदेश के मुख्य अंश निम्नवत् है:-

"..... We find the report to be incomplete as it does not mention the status of preparation of District Survey Report, EIA/EMP, replenishment study and grant of EC in favour of the Project Proponents. Further, even for violations found and recommendations made, no action has been reported. It is also not clear whether the Project Proponents have been put to notice of these proceedings for their response, if any, in terms of order dated 30.3.2022.

The State PCB may accordingly file further action taken report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. As per directions in the order dated 30.03.2022, the State PCB may now put the Project Proponents to notice of these proceedings for their response, if any, before the next date.

List for further consideration on 14.09.2022...."

उपरोक्त पारित आदेश के अनुपालन में सभी पक्षकारों को क्षेत्रीय कार्यालय, सोनभद्र के पत्र दिनांक 30.07.2022 द्वारा तत्सम्बन्ध में नोटिस प्रेषित की गयी है।

अग्रेतर अवगत कराना है कि उपरोक्त आदेश के अनुपालन में सम्बन्धित पत्रावली जिलाधिकारी, महोदय, सोनभद्र के समक्ष प्रस्तुत की गयी थी। जिलाधिकारी महोदय, सोनभद्र द्वारा प्रकरण में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध Action Taken Report तैयार किये जाने हेतु अपर जिलाधिकारी (वि०/रा०), सोनभद्र को जिला प्रशासन की तरफ से नामित किया गया है। उक्त प्रकरण में एस०ई०आई०ए०ए०, लखनऊ द्वारा पूर्व में जांच हेतु नामित प्रतिनिधि श्री ओम प्रकाश श्रीवास्तव, सदस्य, एस०ई०ए०सी०, लखनऊ को नामित किया गया है।

उपरोक्तानुसार जाँच में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स द्वारा निर्धारित मात्रा से अधिक खनन किये जाने के कारण उनके विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा० राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली में ईलीगल सैंड माइनिंग करने वाले दोषी परियोजनाओं के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति "Recommendation on scale of compensation to deal with the cases of illegal sand mining" के आधार पर मा० राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली द्वारा ओ०ए० सं०-360/2015 एवं अन्य याचिकाओं में पारित आदेश दिनांक फरवरी 26, 2021 के अनुरूप पर्यावरणीय क्षतिपूर्ति का ऑकलन किया गया है। उक्त ऑकलित पर्यावरणीय क्षतिपूर्ति को दोषी प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध निम्नानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है:-

Compensation charge (In Rs.)

$$= D \times (1+RF+DF)$$

Where,

$$D = Z \times \text{market value of the material per MT or m}^3$$

$$DF = 0.3, \text{ if } Z/X=0.11 \text{ to } 0.40$$

$$0.6, \text{ if } Z/X=0.41 \text{ to } 0.70$$

$$1, \text{ if } Z/X \geq 0.71$$

$$RF = 0.25, 0.50, 0.75, 1.00 \text{ as per risk level mentioned below:-}$$

.....2.....

टी.सी. - 12 वीं विभूति खण्ड, गोमती नगर,  
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फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

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Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.com Stone closure order

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X)	= 94500 m <sup>3</sup>
Total Extraction (Y)	= 95892 m <sup>3</sup>
Excess Extraction (Z), (Z=Y-X)	= 1392 m <sup>3</sup>
Methology:	
Market value of illegally mined material (D)	= Z x Market Value of the material
(Market value of the material as Rs.1000/- per m <sup>3</sup> )	= 1392 x 1000 = 1392000
Risk Factor (RF)	RF = 1, As per Risk Level=4
Exceedance in Extraction (Z/X)	= 1392/94500 = 0.0978
Deterrence Factor (DF)	DF = 0.3, As per Z/X = 0.0978
<b>Environmental Compensation/charge (in Rs.)</b>	<b>=D x (1+RF+DF)</b>
	= 1392000 x (1+1+0.3)
	= 1392000 x 2.05
	= <b>Rs.32,01,600.00</b>

**(Thirty Two Lakh One Thousand Six Hundred Only)**

क्षेत्रीय कार्यालय द्वारा प्रेषित आख्या एवं संस्तुति दिनांक 06.09.2022 के द्वारा आपके इकाई पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-32,01,600/- (रू0 बत्तीस लाख एक हजार छः सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न M/s Shri Shiv Prasad S/o Shri Dadai, Gata No. 470, 471, 471/1, 472/2, 473, 474 & 475, Village-Redhiya, Area-1.8900 hectare, Tehsil-Obra, District-Sonbhadra पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-32,01,600/- (रू0 बत्तीस लाख एक हजार छः सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरुद्ध रू0-32,01,600/- (रू0 बत्तीस लाख एक हजार छः सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत



मुख्य पर्यावरण अधिकारी, (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।



मुख्य पर्यावरण अधिकारी, (वृत्त-2)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०  
Ref. No. 1809/7  
सेवा में,

टीसी-2/NGT सां-57/22 दिनांक 9.9.22  
Date .....

M/s Shrimati Soni Devi W/o Shri Raj Kumar,  
Gata No. 313, Village-Aghori Khas, Area-1.1800 hectare, Tehsil-Obra,  
District-Sonbhadra

पंजीकृत

यह कि उद्योग M/s Shrimati Soni Devi W/o Shri Raj Kumar, Gata No. 313, Village-Aghori Khas, Area-1.1800 hectare, Tehsil-Obra, District-Sonbhadra जिसे आगे उद्योग कहा जायेगा, बालू मौरम खनन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-40 के अर्न्तगत एक कम्पनी है।

कृपया अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या-231/2022 में पारित आदेश दिनांक 30.03.2022 के अनुपालन में गठित समिति द्वारा प्रकरण की जाँच दिनांक 11.05.2022 को की गयी थी तथा जाँच आख्या मा० अधिकरण में प्रेषित की गयी थी। उक्त जाँच आख्या का संज्ञान लेते हुए मा० अधिकरण द्वारा निम्नांकित आदेश दिनांक 13.07.2022 पारित किये गये हैं। पारित आदेश के मुख्य अंश निम्नवत् है:-

"..... We find the report to be incomplete as it does not mention the status of preparation of District Survey Report, EIA/EMP, replenishment study and grant of EC in favour of the Project Proponents. Further, even for violations found and recommendations made, no action has been reported. It is also not clear whether the Project Proponents have been put to notice of these proceedings for their response, if any, in terms of order dated 30.3.2022.

The State PCB may accordingly file further action taken report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. As per directions in the order dated 30.03.2022, the State PCB may now put the Project Proponents to notice of these proceedings for their response, if any, before the next date.

List for further consideration on 14.09.2022...."

उपरोक्त पारित आदेश के अनुपालन में सभी पक्षकारों को क्षेत्रीय कार्यालय, सोनभद्र के पत्र दिनांक 30.07.2022 द्वारा तत्सम्बन्ध में नोटिस प्रेषित की गयी है।

अग्रेतर अवगत कराना है कि उपरोक्त आदेश के अनुपालन में सम्बन्धित पत्रावली जिलाधिकारी, महोदय, सोनभद्र के समक्ष प्रस्तुत की गयी थी। जिलाधिकारी महोदय, सोनभद्र द्वारा प्रकरण में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध Action Taken Report तैयार किये जाने हेतु अपर जिलाधिकारी (वि०/रा०), सोनभद्र को जिला प्रशासन की तरफ से नामित किया गया है। उक्त प्रकरण में एस०ई०आई०ए०, लखनऊ द्वारा पूर्व में जांच हेतु नामित प्रतिनिधि श्री ओम प्रकाश श्रीवास्तव, सदस्य, एस०ई०ए०सी०, लखनऊ को नामित किया गया है।

उपरोक्तानुसार जाँच में दोषी पाये गये प्रोजेक्ट प्रोपेनेन्ट्स द्वारा निर्धारित मात्रा से अधिक खनन किये जाने के कारण उनके विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मा० राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली में ईलीगल सैण्ड माइनिंग करने वाले दोषी परियोजनाओं के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति "Recommendation on scale of compensation to deal with the cases of illegal sand mining" के आधार पर मा० राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच, नई दिल्ली द्वारा आ०ए० सं०-360/2015 एवं अन्य याचिकाओं में पारित आदेश दिनांक फरवरी 26, 2021 के अनुरूप पर्यावरणीय क्षतिपूर्ति का आँकलन किया गया है। उक्त आँकलित पर्यावरणीय क्षतिपूर्ति को दोषी प्रोजेक्ट प्रोपेनेन्ट्स के विरुद्ध निम्नानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है:-

Compensation charge (In Rs.) =  $D \times (1+RF+DF)$

Where,  $D = Z \times \text{market value of the material per MT or m}^3$

DF = 0.3, if  $Z/X=0.11$  to 0.40

0.6, if  $Z/X=0.41$  to 0.70

1, if  $Z/X \geq 0.71$

RF = 0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

.....2.....

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.com Stone closure order

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1

**In Present Case:-**

Total Permitted Quantity in Environmental Clearance (X)	= 24696 m <sup>3</sup>
Total Extraction (Y)	= 25536 m <sup>3</sup>
Excess Extraction (Z), (Z=Y-X)	= 840 m <sup>3</sup>
Methology:	
Market value of illegally mined material (D)	= Z x Market Value of the material
(Market value of the material as Rs.1000/- per m <sup>3</sup> )	= 840 x 1000 = 840000
Risk Factor (RF)	RF = 1, As per Risk Level=4
Exceedance in Extraction (Z/X)	= 840/24696 = 0.034
Deterrence Factor (DF)	DF = 0.3, As per Z/X = 0.0978
Environmental Compensation/charge (in Rs.)	=D x (1+RF+DF)
	= 840000 x (1+0.75+0.3)
	= 840000 x 2.05
	= Rs.17,22,000.00

**(Seventeen Lakh Twenty Two Thousand Only)**

क्षेत्रीय कार्यालय द्वारा प्रेषित आख्या एवं संस्तुति दिनांक 06.09.2022 के द्वारा आपके इकाई पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-17,22,000/- (रू0 सत्रह लाख बाइस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न M/s Shrimati Soni Devi W/o Shri Raj Kumar, Gata No. 313, Village-Aghori Khas, Area-1.1800 hectare, Tehsil-Obra, District-Sonbhadra पर राज्य बोर्ड से नियमानुसार जल/वायु सहमति प्राप्त न करने एवं निर्धारित मात्रा से अधिक खनन किये जाने हेतु रू0-17,22,000/- (रू0 सत्रह लाख बाइस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरुद्ध रू0-17,22,000/- (रू0 सत्रह लाख बाइस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. जिलाधिकारी, सोनभद्र।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)